

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. ST/04/08 & CO No. 05/09

(Arising out of Order-in-Appeal No. 97/RAN/2007 dated 15/10/2007
passed by the Commissioner of Central Excise, Ranchi.

Commissioner of Central Excise Div. Ranchi.

Applicant (s)/Appellant (s)

Vs.

M/S. Durga Cement Company Ltd.

Respondent (s)

Appearance:

Shri K. Chaudhari, Supdt. (AR) for the Revenue
None for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI BIJAY KUMAR, MEMBER(TECHNICAL)

Date of Hearing/Decision: - 08.06.2018

ORDER NO. FO/76248/2018

Per CORAM.

This appeal has been filed by the Revenue against Order-in-Appeal No. 97/RAN/2007 dated 15.10.2007 passed by the Commissioner of Central Excise Ranchi.

2. Shri K. Chaudhari, Supdt. (AR) appeared on behalf of the Revenue and reiterated the grounds of appeals.

3. Heard the Ld. A. R. for the Revenue and perused the appeal records.

4. On perusal of records, we find that the amount involved in this case is below the monetary limit of Rs. 10 lakhs. The present case falls under exclusion clause 3(c) of the National Litigation Policy introduced vide Board's Instruction dated 17.12.2015 which has been deleted vide Instruction F. No. 390/Misc./116/2017-JC dated 04.04.2018. Accordingly, the appeal is dismissed under litigation policy. Cross objection also disposed of.

(Dictated and pronounced in the open court.)

(Bijay Kumar)
Member(Technical)

(P.K.Choudhary)
Member(Judicial)

Pooja.